- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है: और
- (ग) यदि नहीं, तो उसके क्या कारण हैं?

संसदीय कार्य मंत्री और पर्यटन मंत्री (श्री श्रीकान्त जैना): (क) जी, नहीं।

- (ख) प्रश्न नहीं उठता।
- (ग) अगस्त: 1996 में अमरनाथ यात्रा के दौरान आई भीषण प्राकृतिक आपदा के परिणामस्वरूप गृह मंत्रालय के जम्म व कश्मीर कार्यकलाप प्रभाग ने इस त्रासदी के विभिन्न पहलुओं की जांच-पड़ताल करने तथा भविष्य के लिए उचित एवं पर्याप्त व्यवस्थाएं सनिश्चित करने के लिए सुझाव भी देने हेतु एक सदस्यीय आयोग का गठन किया। डा॰ सेन गप्ता ने दिनांक 2.12.96 को भारत सरकार को अपनी रिपोर्ट दी थी जिसमें अमरनाथ के तीर्थयात्रियाँ को भविष्य में अतिरिक्त सुरक्षा/स्विधाएं महैया करवाने के लिए सिफारिशों सम्बंधी उपाय भी शामिल हैं। रिपोर्ट की एक प्रति जम्मू व कश्मीर सरकार को भविष्य में समुचित सुधारक तथा निरोधक उपाय किए जाने हेत भेजी गई है। अब, जबकि जम्म व कश्मीर राज्य में लोकप्रिय सरकार है, अमरनाथ के तीर्थयात्रियों को स्रक्षा तथा सुविधाएं प्रदान करने की पूरी जिम्मेवारी राज्य सरकार की है, जिसने इस संबंध में आवश्यक कार्रवाई आरम्भ कर दी है।

12.00 Noon

PAPERS LAID ON THE TABLE

- 1. Valuation Report (1995-96) of Life Insurance Corporation of India
- 2. Notification of Ministry of Finance
- 3. Report and Accounts of various Regional Rural Banks

SHRIMATI MARGARET ALVA: Sir...(Interruptions).

MR. CHAIRMAN: Let the Papers be laid on the Table. Shri M.P. Veerandra Kumar.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR: Sir I lay on the Table:—

 A copy (in English and Hindi) of the Twenty-sixth Valuation Report of Life Insurance Corporation of India for the year ended the 31st March, 1996. under Section 29 of the Life Insurance Corporation Act, 1956. (Placed in Library, See No. LT-1429/97)

 I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification G.S.R. No. 581(E), dated the 23rd December, 1996, publishing the Securities Contracts (Regulation) Amendment Rules, 1996, under sub - section 30 of Section (3) of the Securities Contracts (Regulation) Act, 1956.

(Placed in Library, See No. LT-1335/97)

- II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 851 (E), dated the 4th December, 1996, publishing the Securities and Exchange Board of India (Custodian of Securities) Amendment Regulations, 1996, under Section 31 of the Securities and Exchange Board of India Act, 1992. (Placed in Library. See No. LT-1402/ 97)
- III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 511(E) dated the 5th November, 1996, publishing the Cost Audit (Report)Rules, 1996, under sub-section (3) of Section 642 of the Companies Act, 1956.

(Placed in Library. See No. LT-1336/97)

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excises and Salt Act, 1944, together with Explanatory Memoranda on the Notifications:-

(Placed in Library, See No. LT-1339/97)

 G.S.R. No. 556(E) dated the 5th December, 1996 seeking to extend inter warehousing movement of mineral oil products without payment of duty to and from Trivandrum.

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- (2) G.S.R. No. 584(13), dated 26th December, 1996 publishing the Central Excise (Tenth Amendment) Rules, 1996.
- (3) Adhoc exemption order No. 53/ 18/96-CX, dated 27th December, 1996 pertaining to 500 tents falling under Chapter 63 of the Schedule to the Central Excise Tariff Act, 1985 cleared on payment of the excise duty amounting to Rs. 17.874/- for free distribution to the Kashmiri migrants staying in Jammu and to the people affected in Kashmir Valley following the Charar-e-Sharief fire incident.

(Placed in Library, See No. LT-1435/97)

- V A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 296 of the Income-tax Act, 1961:--
 - (1) S.O. No. 900 (E), dated the 26th December, 1996 publishing the Income-Tax (Tenth Amendment) Rules, 1996.
 - (2) S.O. No. 901(E), dated the 26th December, 1996 publishing the Income-Tax (Eleventh Amendment) Rules, 1996.
 - (3) S.O. No. 56(E), dated the 22nd January, 1997 publishing the Income-Tax (Second Amendment) Rules, 1997.

(Placed in Library. See No. LT-1340/97)

- VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Sub-section (4) of Section 94 of the Finance Act, 1994, together with Explanatory Memoranda on the Notifications:-
 - (1) G.S.R. No. 583(E), dated the 23rd December, 1996 amending the

- Notification No. 10/96-Service Tax dated 26th November, 1996 deleting the name of a Diplomatic Mission from the exemption of service tax for taxable services provided by any insurer carrying a general insurance business.
- (2) G.S.R. No. 74(E), dated the 14th February, 1997 exempting the taxable service provided by an insurer carrying on general insurance business, to a policy holder of Jan Arogya Bima Policy.

(Placed in Library. See No. LT-1337/97)

- (3) G.S.R. No. 75(E), dated the 14th February, 1997 exempting the taxable services provided by the telegraph authority and insurers carrying on general insurance business to the United Nations or an international organisations.
- (4) G.S.R. No. 76(E), dated the 14th February, 1997 amending the Notification No. 5/96-Service Tax dated the 3rd April, 1996 to include names of certain Diplomatic Missions in the matter of exemption of the taxable services provided by the telegraphic authority.

(Placed in Library. See No. LT-1431/97)

- VII A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under sub-section (7) of Section 9A of the Customs Tariff Act. 1975, together with Explanatory Memoranda on the Notifications:-
 - (1) G.S.R. No. 578(E), dated the 20th December, 1996 together with a Corrigendum thereon, seeking to impose antidumping duty on Sodium Ferrocyanide of People's Republic of China origin, when imported into India.
 - (2) G.S.R. No. 579(E), dated the 20th December, 1996 together with a

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- (3) G.S.R. No. 33(E), dated the 24th January, 1997 seeking to impose antidumping duty on Low Carbon Ferrow Chrome of specified grades, originating in or exported from Russia and imported into India
- (4) G.S.R. No. 34(E), dated the 24th January, 1997 seeking to impose antidumping duty on Low Carbon Ferrow Chromé of specified grades, originating in of exported from Kazakhistan and imported into India.

(Placed in Library, See No. LT 432/97)

- VIII A copy each fin English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 159 of Customs Act. 1962, together with Explanatory memoranda on the Notifications:-
 - (1) G.S.R. No. 576(E), dated the 19th December, 1996, amending the Notification No 110/95-Gustoms dated 5th June, 1995 regarding extension of period for fulfilment of export obligation or regularisation of shortfall in export obligation.
 - (2) G.S.R., No. 577(E), dated 19th December, 1996, arfiending the Notification No. 111/95-Customs dated 5th June, 1995 regarding extension of period for fulfilment of export obligation or regularisation of shortfall in export obligation.

(Placed in Library, See No. LT-1338/97)

(3) G.S.R. No. 598(B), dated 27th December, 1996, pertaining to allowing preferential entry to all Nepalese manufactured products into India, free of quantitative restrictions

and from whole of basic and auxiliary duties of customs.

on the Table

- (4) G.S.R. No. 14(E), dated 16th January. 1997, regarding exemption of countervailing duty on import of the goods from Nepal to India. manufactured in SSI units in Nepal on the scheme of exemption given to the smaller SSI units in India.
- (5) G.S.R. No. 21(E), dated the 20th January, 1997 regarding replacement. of two entries i.e. one in the Negative list and other in the certificate of origin which is now to be signed by an agency designated by HMG. Nepal.

(Placed in Library, See No. LT-1433/97)

IX. A copy (in English and Hindi) of the Ministry of Finance (Deptt. of Revenue) Notification G.S.R. No. 465(E), dated the 9th October, 1996 publishing corrigendum to G.S.R. No. 809(E), dated 26th December, 1995 together with an Explanatory Memorandum thereon.

(Placed in Library, See No. LT-1339/97)

- X A copy each (in English and Hindi) of the following papers:-
 - (i) (a) Annual Accounts of the Securities and Exchange Board of India Mumbai for the year 1995-96, and the Audit Report thereon under sub-section (4) of section 15 of Securities and Exchange Board of India Act, 1992.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(Placed in Library, See No. LT-1342/97)

- (ii) (a) Annual Report and Accounts of the Indian Investment Centre. New Delhi, for the year 1995-96, together with the Auditors' Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay laying the papers mentioned at (a) above.

> [Placed in Library, See No. LT-1341/97]

XI A copy (in English and Hindi) of the Economic Survey, for the year 1996-97.

[Placed in Library, See No. LT-1366/97]

- A copy each (in English and Hindi)
 of the Annual Reports and Accounts
 of the following Regional Rural
 Banks for the year 1995-96, together
 with the Auditor's Report on the
 Accounts:—
- (1) Bardhaman Gramin Bank, Burdwan (West Bengal).
- (2) Bolangir Anchalik Gramya Bank, Bolangir (Orissa).
- (3) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi (Rajasthan).
- (4) Barabanki Gramin Bank, Barabanki (U.P.)
- (5) Ballia Kshetriya Gramin Bank, Ballia (U.P.)
- (6) Indore Ujjain Kshetriya Gramin Bank, Ujjain (M.P.)
- (7) Jhabua Dhar Kshetriya Gramin Bank, Jhabua (M.P.)
- (8) Mahakaushal Kshetriya Gramin Bank, Narsinghpur (M.P.)

[Placed in Library, For (1) to (8) See No. LT-1421 to 1428/97]

SHRIMATI MARGARET ALVA (Karnataka): About the scam in Bihar, the chargesheets are ready, but the Government is not giving permission for them to be filed.
....(Interruptions)... We want to know why there are two separate systems of investigation of chargesheeting one for their Chief Minister and one for everybody else in the country. I want the Government to tell us about the present stage of investigation against scams in which Mr. Laloo Prasad Yadav is involved. I want to know about it. ...(Interruptions)...

MR. CHAIRMAN: Let the Papers be laid. ...(Interruptions)...

SHRI TRILOKI NATH CHATURVEDI: Why is the Government not giving permission? ...(Interruptions)...

MR. CHAIRMAN: Let the Papers be laid. You raise it after that.

Report and accounts of National Institute of Naturopathy, Pune and Post graduate Institute of Medical Education and Research, Chandigarh.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Naturopathy, Pune, for the year 1995-96, together with the Auditors' Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library, See No. LT-1351/97]

- (ii) (a) Twenty-ninth Annual Report of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96, under section 19 of the Post Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
 - (b) Annual Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96 and the Audit Report thereon, under sub-section (4) of section 18 of the Post Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
 - (c) Review by Government on the working of the Institute.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library, See No. LT-1445/97]